CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

OA No.1074/96

17-9-2001

Present

: Hon'ble Mr.D. Purkayastha, Member (J) Hon'ble Mr.S.Biswas, Member(A)

S.S.Biswal

-Vs-

S.E.Rly

For the applicant For the respondent

Mr.A.Chakraborty
Mr.D.K.Singh

ORDER

Mr.D.Purkayastha, Member(J):

Mr.Chakraborty, the learned counsel for the applicant submits that he will be satisfied if direction is given to consider the application which is pending before the authorities. In view of this, respondents are directed to consider the case in accordance with the law within 3 months from the date of communication of the order and decision may be communicated to the applicant in accordance with the law. Accordingly the application is disposed of. No order as to costs.

3. Obc.:
(S.Biswas)
Member(A)

(D.Purkayastha)
Member(J)